

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Dhiraj**  
**FIR No: 129/2020**  
**PS Preet Vihar**  
**U/s 380/411/34 IPC**

**21.07.2020**

**A bail application under Section 437 Cr.P.C. through VC.**

Present: Sh. Ramesh, Ld. APP for the State.  
Sh. Jitender Kumar, Id. Counsel for the applicant.  
HC Manoj, from PS Preet Vihar.  
Reply is received from the IO.

Accused is stated to be in JC.

It is stated by learned counsel for accused/applicant that the accused has been falsely implicated in the present case and he is in custody since 28.06.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP has argued that the allegations against the accused are serious in nature. Hence, it is prayed, the application may be dismissed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 28.06.2020. His custody is not required for further investigation. Recovery has already been effected from co-accused. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the

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accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused. Copy be sent to the Ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/21.07.2020**